

22. **वार्षिक रिपोर्ट** - (1) कार्यपालक समिति का सदस्य-सचिव प्रत्येक वित्तीय वर्ष के अंत से 90 दिन के भीतर ऐसी सूचना जो कार्यपालक समिति द्वारा समुचित समझी जाए से अंतर्विष्ट एक वार्षिक रिपोर्ट प्रस्तुत करेगा।

(2) वार्षिक रिपोर्ट कार्यपालक समिति द्वारा अनुमोदित की जाएगी और उसमें, अन्य बातों के साथ-साथ, न्यास द्वारा वित्तीय वर्ष के दौरान पूरे किए गए कार्यकलापों के ब्यौरे और ऐसे वित्तीय वर्ष के दौरान न्यास द्वारा उपगत व्यय अंतर्विष्ट होंगे।

(3) वार्षिक रिपोर्ट की एक प्रति उसके कार्यपालक समिति द्वारा अनुमोदन की तारीख से तीस दिन की अवधि के भीतर केंद्रीय सरकार को भेजी जाएगी।

23. **वित्तीय वर्ष** - (1) न्यास का लेखांकन या वित्तीय वर्ष 1 अप्रैल से 31 मार्च तक होगा।

(2) न्यास की संक्रियाओं का प्रथम वर्ष आंशिक वर्ष हो सकता है।

24. **लेखों का अनुरक्षण और संपरीक्षा** - (1) न्यास के लेखे ऐसे प्ररूप, पद्धति और रीति में अनुरक्षित की जाएगी, जो केंद्रीय सरकार द्वारा विनिश्चित की जाए।

(2) न्यास निधि के लेखे ऐसे रीति में संपरीक्षित किए जाएंगे जो केंद्रीय सरकार द्वारा विनिश्चित की जाए।

(3) न्यास, उपनियम (2) में निर्दिष्ट संपरीक्षा के पश्चात् वार्षिक रिपोर्ट केंद्रीय सरकार को प्रस्तुत करेगा।

[फा. सं. 11/8/2015-एम.आई]

आर.श्रीधरन, अपर सचिव

MINISTRY OF MINES

NOTIFICATION

New Delhi, the 14th August, 2015

G.S.R.632 (E).—In exercise of the powers conferred by sub-sections (2), (3) and (4) of section 9C and section 13 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules, namely:—

1. **Short title and commencement.**- (1) These rules may be called the National Mineral Exploration Trust Rules, 2015.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions.**- (1) In these rules, unless the context otherwise requires,-
(a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957);
(b) "Chairperson, Executive Committee" means the Chairperson of the Executive Committee of the National Mineral Exploration Trust established under sub-section (1) of section 9C of the Act;
(c) "Chairperson, Governing Body" means the Chairperson of the Governing Body of the National Mineral Exploration Trust established under sub-section (1) of section 9C of the Act;
(d) "Executive Committee" means the Executive Committee of the Trust;
(e) "Fund" means the fund referred to in rule 6;
(f) "Governing Body" means the Governing Body of the Trust;
(g) "Member, Executive Committee" means the member of the Executive Committee of the Trust;
(h) "Member, Governing Body" means the member of the Governing Body of the Trust;
(i) "obvious geological potential areas" means the area identified by the Geological Survey of India from time to time; and
(j) "Trust" means the National Mineral Exploration Trust established by the Central Government under sub-section (1) of section 9C of the Act.
(2) Words and expressions used and not defined in these rules but defined in the Act shall have the same meanings as assigned to them in the Act.
3. **The Functions of the Governing Body and the Executive Committee.**- (1) The Governing Body shall lay down the broad policy framework for the functioning of the Trust and review its working.

- (2) The Governing Body shall approve the annual plan and annual budget of the Trust upon the recommendations of the Executive Committee and it shall meet at least once in a year.
- (3) The Executive Committee shall manage, administer and supervise the Trust and shall also monitor and review the expenditure of the Trust fund at regular intervals.
- (4) The Executive Committee shall, while discharging its functions, follow the policy framework and the directions of the Governing Body from time to time.
- (5) The Chairperson of the Executive Committee may vary the term of office of any nominated member or remove him from the Executive Committee before the completion of his term.
4. **Membership of Governing Body.**- (1) The members of the Governing Body shall be *ex officio* members.
- (2) Special invitees, if any, of the Governing Body shall be entitled to such sitting fee, conveyance and out of pocket expenditure as the Governing Body may decide.
5. **Membership of Executive Committee.**- (1) The *ex officio* members only shall have voting rights.
- (2) Members, other than *ex-officio* members including special invitees shall have no voting rights but shall be entitled to such sitting fee, conveyance and out of pocket expenditure as the Governing Body may decide.
6. **Constitution of a fund under the Trust.**- (1) The Central Government shall, by order, set up a fund under the Trust to be called as the "National Mineral Exploration Trust Fund" to be managed by the Executive Committee of the Trust.
- (2) The Trust Fund shall receive monies to be paid in accordance with the provisions of rule 8 and may also receive contributions from such other sources as may be approved by the Central Government.
7. **Contribution to Trust Fund.**- (1) The Trust shall have power to open and operate bank accounts in its own name at any Scheduled Bank as specified in the Second Schedule to the Reserve Bank of India Act, 1934 (2 of 1934).
- (2) The Trust shall communicate the particulars of its bank account to the State Government for the purposes of payments required to be made under sub-section (4) of section 9C of the Act.
- (3) The holders of mining lease and prospecting licence-cum-mining lease shall make payments for contribution to the Trust Fund of amount payable under sub-section (4) of section 9C of the Act to the State Government simultaneously with payments of the royalty.
- (4) The State Government shall deposit the amount collected from such payments into the bank account of the Trust.
- (5) The deposit referred to in sub-rule (4) by the State Government into the designated bank account of the Trust, shall be made as soon as possible, but in any case not later than tenth day of the succeeding month in respect of the amount collected in any particular month.
- (6) The responsibility of collection and depositing the amount so collected in the Trust Fund and maintaining necessary accounts to be shared with the Central Government shall be that of the State Government.
- (7) The State Government shall provide information regarding amounts paid pursuant to sub-section (4) of section 9C of the Act and royalty payments to the Indian Bureau of Mines on a monthly basis.
- (8) The Indian Bureau of Mines shall maintain an updated record of the monies transferred to the bank account of the Trust along with a database of royalty payments and provide such information to the Trust on a periodic basis.
8. **Office and bank account.**- (1) The office of the Trust shall be situated at Ministry of Mines, Shastri Bhawan, Dr. Rajendra Prasad Road, Central Secretariat, New Delhi 110001 or at such other place as may be determined by the Executive Committee.
- (2) The bank accounts of Trust shall be opened and operated through the Member Secretary or any other Member of the Executive Committee or any officer of the Central Government, as may be authorised by the Executive Committee.
9. **Objects and Functions of the Trust.**- (1) The Trust shall carry out regional and detailed exploration for minerals and it shall undertake such activities as may be deemed necessary by the Governing Body to achieve its objects including,-
- (a) funding special studies and projects designed to identify, explore, extract, beneficiate and refine deep-seated or concealed mineral deposits;
- (b) undertaking studies for mineral development, sustainable mining adoption of advanced scientific and

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technological practices and mineral extraction metallurgy;

- (c) taking up exploration of areas for regional and detailed exploration, giving priority particularly to strategic and critical minerals;
- (d) consulting Central Geological Programming Board to decide the priorities for exploration of the Trust;
- (e) facilitating exploration activities in such a manner that areas explored can be taken up for grant of mineral concessions in accordance with the provisions of the Act and the rules made thereunder;
- (f) facilitating completion of brownfield regional exploration projects in obvious geological potential areas (G3) including conducting high-risk exploration for deep-seated mineral deposits through modern technologies;
- (g) promoting completion of detailed exploration (G2 or G1) across India in the areas where G3 stage exploration has been completed;
- (h) facilitating geophysical, ground and aerial, survey and geochemical survey of obvious geological potential areas and rest of India;
- (i) facilitating a national core repository for encouraging research in earth sciences and for evaluation of the mineral prospects;
- (j) organizing capacity building programmes to raise technical capability of personnel engaged in or to be engaged in exploration; and
- (k) using the Trust Fund for such other purposes that the Governing Body may decide, or authorise the Executive Committee, to be necessary or expedient in the interest of conservation, development and exploitation of mineral resources of India, not inconsistent with the provisions of the Act.

(2) In furtherance of the objectives referred to in sub-rule (1), the Governing Body may employ or hire personnel, own and dispose off property, including intellectual property, incur administrative expenses and execute documents as may be necessary.

10. **Management of the Trust.**- (1) The overall control, periodical reviews and policy directions the Trust shall vest with the Governing Body.
- (2) The Executive Committee shall manage, administer and supervise the day to day activities of the Trust.
- (3) The Governing Body may authorise the Executive Committee to exercise any or all of its powers as mentioned in sub-rule (1).
- (4) The Executive Committee shall formulate and finalise the scheme for delegation of financial powers.
11. **Committees.**- (1) The Executive Committee may constitute committees or sub-committees to undertake such tasks that may be assigned or delegated by the Executive Committee to such committees or sub-committees.
- (2) The committee or sub-committee constituted under sub-rule (1) shall devise its own procedure in the discharge of the duties and responsibilities under these rules and in exercise of such powers and functions as may be specified by the Executive Committee.
12. **Implementation of projects by the Executive Committee.**- (1) The Executive Committee may implement the projects consistent with the objectives of the Trust on its own accord or upon receipt of a project proposal from a State Government or any other entity, including private sector entities.
- (2) In implementation of the projects referred to in sub-rule (1), the Executive Committee may devise its own procedure consistent with the Act and the rules made thereunder.
13. **Monitoring of projects.**- (1) The Trust shall monitor implementation of the projects either by itself or by engaging any government entity, including the Indian Bureau of Mines.
- (2) For the purposes of sub-rule (1), the Trust may devise its own procedure consistent with the Act and the rules made thereunder.
14. **Meetings of the Governing Body.**- (1) The Governing Body shall meet at least once in a year.
- (2) The meetings of the Governing Body shall be presided by the Chairperson, Governing Body and in the absence of the Chairperson, Governing Body, the ex-officio Members of the Governing Body may elect an officiating Chairperson, from among themselves.
- (3) All decisions or resolutions including circular resolutions of the Governing Body shall be made or adopted by consensus.
- (4) In case of any disagreement or dissent, the ruling of the Chairperson, Governing Body shall be final.
15. **Meetings of the Executive Committee.**- (1) The Executive Committee shall meet at least once in every three months.

(2) The meetings of the Executive Committee shall be presided by the Chairperson, Executive Committee and in the absence of the Chairperson, Executive Committee, the ex-officio Members of the Executive Committee may elect an officiating Chairperson, from among themselves.

(3) The meetings of the Executive Committee may be either physical or virtual or by circulation or by combination of both:

Provided that the meeting by circulation shall not apply for adoption of accounts of the Trust, recommendation to Governing Body for approval of annual plan, annual budget and annual report of the Trust.

(4) All decisions or resolutions including circular resolutions of the Executive Committee shall be made or adopted by a majority of votes of the members of the Executive Committee present and voting.

(5) In case of equality of votes, the Chairperson, Executive Committee, or in his absence, the member presiding over such meeting as the Chairperson shall have a casting vote:

Provided that no member shall vote or take part in the discussion of any matter coming up for consideration at a meeting of the Executive Committee or any of its committees or sub-committees, if the matter is one in which such member has any direct, indirect or pecuniary interest.

16. **Notice and agenda for meeting of the Governing Body and Executive Committee.-** (1) The Chairperson or the Convener of the Governing Body with the consent of the Chairperson, Governing Body, shall convene the meeting of the Governing Body by giving a minimum fifteen days' notice to all the members:

Provided that the Chairperson, Governing Body may authorise to convene a meeting with a shorter notice period.

(2) The Chairperson or the Member Secretary of the Executive Committee, with the consent of the Chairperson shall convene the meeting of the Executive Committee by giving a minimum seven days' notice to all the Members:

Provided that the Chairperson of the Executive Committee may authorise to convene a meeting with a shorter notice period.

(3) Notice for any meeting may include an agenda for that meeting, draft minutes of the earlier meeting and action taken report on the minutes of the earlier meeting.

17. **Quorum for meeting.-** (1) The quorum for any meeting of the Governing Body shall be six, excluding the special invitees.

(2) The quorum for any meeting of the Executive Committee, including a virtual meeting, shall be seven, excluding the nominated members.

18. **Powers, Duties and Responsibilities of the Member Secretary of the Executive Committee.-** (1) There shall be a Member Secretary of the Executive Committee to discharge the functions of the Executive Committee.

(2) The Member Secretary of the Executive Committee shall,-

(a) administer and manage the Trust subject to the superintendence, control and direction of the Executive Committee.

(b) exercise such administrative and financial powers as may be delegated by the Executive Committee or as may be assigned by the Chairperson, Executive Committee.

(3) The Member Secretary of the Executive Committee shall have the following duties and responsibilities, without prejudice to the generality of sub-rule (2) and (3), namely:-

(a) to cause the preparation of the annual plan and related annual budget and submit them to the Executive Committee for consideration and recommendation to the Governing Body;

(b) to ensure that due diligence has been exercised before considering proposals or projects to be undertaken by the Trust in accordance with the practices, procedure, rules or directions of the Executive Committee;

(c) to ensure that the activities of the Trust are being conducted in accordance with the annual plan and related annual budget; and

(d) to submit to the Governing Body the approved annual plan and related annual budget for each financial year to the Central Government, by the end of January of previous financial year.

19. **Annual Plan.-** (1) The Member Secretary of the Executive Committee shall, at the beginning of each financial year, cause preparation of plans for short term projects and long term projects proposed to be undertaken by the

Trust in the relevant financial year, to be referred as the **annual Plan**, together with details of the activities to be undertaken or completed by the Trust during such time, the expected time for completion of the projects and cost for such projects.

(2) The annual plan shall contain all projects, programmes, activities proposed to be undertaken by the Trust for achieving its objective and shall have clearly demarcated milestones.

20. **Annual Budget.**- The Member Secretary of the Executive Committee shall, at the beginning of each financial year, cause preparation of an annual budget containing the details of the proposed income and expenditure on activities covered in the annual plan for that particular financial year, including the legal, administrative and other costs and expenditure proposed to be incurred by the Trust together with details of the funding requirements in this regard, to be referred as the **annual budget**.
21. **Approval of the Annual Plan and the Annual Budget.**- (1) The annual plan and the annual budget shall be laid before the Governing Body for its approval.
- (2) The Member Secretary of the Executive Committee shall, on receipt of the copies of the duly approved annual plan and the related annual budget from the Convener of the Governing Body, submit the same to the Central Government within a period of thirty days from the date of receipt of approval of the Governing Body.
- (3) Without prejudice to the provisions of sub-rule (2), the Trust may undertake expenditures for activities that are not approved in the annual plan subject to specific approval by the Chairperson, Governing Body, which shall be laid before the Governing Body with the next annual budget.
- (4) The annual plan and related annual budget may be amended at any time subject to the approval of the Chairperson, Governing Body, which shall be laid before the Governing Body with the next year annual plan or budget.
22. **Annual Report.**- (1) The Member Secretary of the Executive Committee shall, within ninety days of the end of each financial year, submit an annual report containing such information as deemed appropriate by the Executive Committee.
- (2) The annual report shall be approved by the Executive Committee and shall contain details, *inter alia*, of the activities completed by the Trust during the financial year and the expenditure incurred by the Trust during such financial year.
- (3) A copy of the annual report shall be sent to the Central Government within a period of thirty days from the date of its approval by the Executive Committee.
23. **Financial year.**- (1) The accounting or financial year of the Trust shall be from the 1st of April to the 31st of March.
- (2) The first year of operations of the Trust may be a partial year.
24. **Maintenance and Audit of Accounts.**- (1) The accounts of the Trust shall be maintained in the form, mode and manner as may be decided by the Central Government.
- (2) The accounts of the Trust Fund shall be audited in such manner as may be decided by the Central Government.
- (3) After the audit referred to in sub-rule (2), the Trust shall submit the annual report to the Central Government.

[F.No.11/8/2015-M.I]

R.SRIDHARAN, Addl. Secy.

Important action points emerged in the meeting with Director DMG, Rajasthan on 28.09.2015

1. Representatives from IBM, MECON, MECL & GSI were present in the meeting along with officials of DMG Rajasthan.
2. **Blocks for Phase I - 11 blocks:** The block-wise status of 10 blocks of limestone identified by DMG, Rajasthan for auction of ML in the 1st phase was discussed. Further, 1 block of copper, out of 7 PL-cum-ML blocks for 2nd phase was found fit to be taken up in the 1st phase. Addl. Director, DMG informed that out of the rest 6 for 2nd phase PL cum ML- 4 were dropped due to lying in Aravalli zone and further exploration is required to bring them in G3 level.
3. **DGPS:** Director, DMG informed that the DGPS survey of 10 out of 11 blocks is complete and that of the 1 block of PL-cum-ML will be completed in 2 days time.
4. **Total Station survey:** Director, DMG informed that the total station of all except 2 ML blocks is complete. For assisting the DMG for total station these 2 blocks in Jaisalmer, Dy DG GSI informed that GSI officials have already reached site on date. Director, DMG assured that the same would be completed by 5th October, 2015.
5. **Raw GRs:** Addl. Director, DMG informed that the raw GR's of 5 blocks are ready and for the rest of the 6 blocks they would be ready by 5th October. But these GRs are not in the stipulated format.
6. **Formatting & Digitisation of GRs:** It was decided that the work of digitizing these 11 GR's in the required format would be done by MECON. The DMG will give the GRs & additional information to MECON representatives. This work is required to be completed by 15th October. Shri SK Minda, Suptg. Geologist was nominated to coordinate from DMG side to ensure the timelines.
7. **Block Area Reconciliation:** Director, DMG informed that the District Magistrates of the 4 districts- Jaisalmer, Nagaur, Chittaurgarh & Ajmer, have been asked to mobilize the concerned patwaaris & other officials, for reconciliation of demarcated area for auction, with the revenue maps, but have not got their response. Addl. Director, DMG was asked to prepare a date wise schedule for revenue map reconciliation, deputing the concerned officials of both, DMG and district officials and circulate it to the district magistrates giving a copy to the Union Mines Ministry. The ministry will also follow up with the State Government officials. This work is very critical and is to be finished by 10th October, 2015. Shri SS Jamrani, Addl. Director, DMG was nominated to coordinate to ensure the timelines.

8. **Transaction Advisory:** The transaction advisory for the purpose of finalization and preparation of Tender documents, is also required by the DMG as no progress on this front has been made and will require the help of MECON for the same. **MECON should immediately start the work of transaction advisory in parallel, so as to adhere to the timeline of notification for auction in October, 2015.** Shri NS Shektawat, Suptg. Mining Engineer, DMG was nominated to coordinate to ensure the timelines.
9. **Relaxation of minimum exploration level / maximum area:** The relaxation of 4 blocks for ML auction below G2 level has been sent by Rajasthan Government to Union Mines Ministry, on grounds of constraint in exploration and mineralization established in adjacent area. The DMG was asked to continue with the auction formulation process assuming that the relaxation under rule 8 of MEMCR, 2015, would be granted. The examination of the same is to be expedited in the Ministry. Further, 1 block of limestone for ML is for 18.80 sq. km, for which the relaxation under section 6(1)(b) of the Act, is to be sought from the Union Mines Ministry through their Principal Secretary.
10. **GSI & MECL GRs:** The Addl. Director, DMG was asked to reconcile the GRs given by GSI (35) & MECL (29) which can be taken up for auction, with the help of the solicited information being submitted by the GSI & MECL officials on those GRs. The list of identified additional blocks is to be reconciled and they may be put in the process for auctioning on priority.
11. **Engaging MECON for digitization and transaction advisory:** No Transaction advisor appointed till now by DMG, Rajasthan, as it was earlier felt that the work will be done departmentally. But now realizing the quantum of work and the need to expedite it, MECON is to provide the transaction advisory services. It was decided that MECON should start working immediately on the assigned tasks. MECON may submit reasonable offer to DMG, Rajasthan, for the services being provided, in line with the instructions for the process to be followed for payments, contained in the DO of Secretary, Union Ministry of Mines to the Chief Secretary of the State Governments in the matter.
12. **Auction platform:** MSTC needs to be engaged by the State Government in line with the instructions for the process to be followed, contained in the DO of Secretary, Union Ministry of Mines to the Chief Secretary of the State Governments in the matter.
13. It was emphasized that the timelines decided in the meeting should be strictly adhered.

MINISTRY OF MINES

NOTIFICATION

New Delhi, the 23rd October, 2025

G.S.R. 780(E).—In exercise of the powers conferred by sub-sections (2), (3) and (4) of section 9C and section 13 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules further to amend the National Mineral Exploration Trust Rules, 2015, namely:—

1. (1) These rules may be called the National Mineral Exploration Trust (Amendment) Rules, 2025.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the National Mineral Exploration Trust Rules, 2015 (hereinafter referred to as the ‘said rules’), in rule 1, in sub-rule (1), for the words “National Mineral Exploration Trust”, the words “National Mineral Exploration and Development Trust” shall be substituted.
3. In the said rules, in rule 2, in sub-rule (1),—
 - (a) in clauses (b), (c) and (j), for the words “National Mineral Exploration Trust”, the words “National Mineral Exploration and Development Trust” shall be substituted;
 - (b) in clause (i), the word “and” shall be omitted;
 - (c) after clause (i), the following clause shall be inserted, namely—
 - ‘(ia) “Offshore areas” shall have the same meaning as defined in clause (n) of section 4 of the Offshore Areas Mineral (Development and Regulation) Act, 2002 (17 of 2003); and’
4. In the said rules, in rule 6,—
 - (a) in sub-rule (1), for the words “National Mineral Exploration Trust”, the words “National Mineral Exploration and Development Trust” shall be substituted;
 - (b) in sub-rule (3),—
 - (i) for the words “two percent”, the words “three percent” shall be substituted;
 - (ii) for the words “prospective license-cum-mining lease”, the words “composite licence” shall be substituted;
 - (c) in sub-rule (4), the words “, including carrying out regional and detailed exploration for minerals under the scheme, namely, ‘Regional and detailed exploration and related activities under Fund’” shall be omitted.
5. In the said rules, in rule 7, in sub-rule (1),—
 - (a) for the words “prospecting license-cum-mining lease”, the words “composite licence” shall be substituted;
 - (b) for the words “two percent”, the words “three percent” shall be substituted.
6. In the said rules, for rule 8, the following rule shall be substituted, namely:—

“8. Office.— The office of the Trust shall be situated at New Delhi or at such other place as may be determined by the Executive Committee.”.
7. In the said rules, in rule 9, in sub-rule (1),—
 - (a) for the opening paragraph, the following shall be substituted, namely:—

“The object of the Trust shall be to use the funds accrued to the Trust within India, including the offshore areas, and outside India for the purposes of regional and detailed exploration and development of mines and minerals, and it shall undertake such activities as may be deemed necessary by the Governing Body to achieve its objects, including”;
 - (b) in clause (a), after the word “refine”, the words “critical and strategic minerals or” shall be inserted;
 - (c) in clause (g), the words “across India” shall be omitted;
 - (d) in clause (h), the words “and rest of India” shall be omitted;
 - (e) in clause (j), the word “and” shall be omitted;
 - (f) after clause (j), the following clauses shall be inserted, namely:—
 - “(ja) supporting and funding the objectives and schemes of the National Critical Mineral Mission, including domestic critical mineral exploration, support of exploration activities outside India, risk coverage of foreign sourcing and mineral recovery;

(jb) supporting and funding of mining, processing, beneficiation, evacuation infrastructure, technology upgradation, and other activities related to mine development; and”;

(g) in clause (k), the words “of India” shall be omitted.

[F. No. M.VI/8/2025-Mines VI]

DINESH MAHUR, Jt. Secy.

Note.— The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 623(E), dated the 14th August, 2015 and was amended, *vide* number G.S.R. 208(E), dated the 7th March, 2018.